COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 158 OF 2018 &</u> <u>IA NO. 669 OF 2018</u>

Dated: <u>5th December, 2018</u>

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

Clean Wind Power (Manvi) Pvt. Ltd. Vs. Karnataka Electricity Regulatory Commission & Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Avijeet Lala Ms. Shikha Pandey		
Counsel for the Respondent(s)	:	Ms. Swapan Seshadri Ms. Neha Garg for R-1		
		Mr. Balaji Srinivasan Ms. Pallavi Sengupta for F	R-2,4 &	6

<u>ORDER</u>

The learned counsel appearing for the Respondent Nos.2,4,6 & 7 prays for another four weeks time to enable them to file the reply in the matter.

Submission made by the learned counsel appearing for the Respondent Nos.2,4,6 & 7, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2,4,6 & 7 is permitted to take necessary steps for filing the reply with the application for condonation of delay for filing the Reply by 04.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 06.02.2019 after duly serving copy on the other side.

The interim order dated 16.07.2018 by this Tribunal will continue till the next date of hearing.

List this matter on <u>20.02.2019</u>, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma) Technical Member (Justice N. K. Patil) Judicial Member